Title: The Minister of state in the Ministry of Personnel, Public Grievances and Pensions laid a statement regarding status of implementation of the recommendations contained in the 1st, 14th, 19th and 31st Reports of the Standing Committee on Personnel, Public Grievances, Law and Justice on Demand for Grants (2004-05, 2006-07 and 2008-09 respectively).

THE MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY; MINISTER OF STATE OF THE MINISTRY OF EARTH SCIENCES; MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE; MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS; AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI PRITHVIRAJ CHAVAN): Madam Speaker, I beg to lay the following statement.

The Department Related Parliamentary Standing Committee on Personnel, Public Grievances, Law and Justice had made 25 recommendations in its First Report on the Demands for Grants (2004-05) of the Ministry of Personnel, Public Grievances and Pensions. This Hon'ble House has already been informed on 26.02.2009 that out of the above 25 recommendations, 23 recommendations had already been implemented or no further action remains to be taken on them. In regard to the remaining 2 recommendations, Madam, with your permission I lay one Statement on the Table of the House which indicate the status as on 31.08.2009 on these recommendations. Statement No. I indicates the position regarding these two recommendations which are at various stages of implementation. The progress of the implementation of the recommendations of the Committee is being closely monitored by this Ministry.

Madam, with your kind permission I further state that the Committee had made 48 recommendations in its 14th Report on the Demands for Grants (2005-O 08) of the Ministry of Personnel, Public Grievances and Pensions. This Hon'ble House has also been informed on 26.02.2009 that out of these, 38 recommendations had already been implemented or no further action remained to be taken on them. In regard to the remaining 10 recommendations, Madam, with your permission I lay 2 Statements on the Table of the House which indicate the status as on 31.08.2009 of these recommendations. Statement No. II indicates the position regarding 4 of these recommendations which have since been implemented. Statement No.IIl lists the status of remaining 6 recommendations which are at various stages of implementation. The progress of the implementation of the recommendations of the Committee is being closely monitored by this Ministry.

Madam, with your kind permission I also state that the Committee had made 74 recommendations in its 19th Report on the Demands for Grants (2007-08) of the Ministry of Personnel, Public Grievances and Pensions. This Hon'ble House has also been informed on 26.02.2009 that out of these, 53 recommendations had already been implemented or no further action remained to be taken on them. In regard to the remaining 21 recommendations, Madam, with your permission I lay 2 Statements on the Table of the House which indicate the status as on 31.08.2009 of these recommendations. Statement No. IV indicates the position regarding 8 of these recommendations which have since been implemented. Statement No.V lists the status of remaining 13 recommendations which are at various stages of implementation. The progress of the implementation of the recommendations of the Committee is being closely monitored by the Ministry of Personnel, Public Grievances & Pensions.

Madam, with your kind permission I further state that the Committee had made 48 recommendations in its 31st Report in Chapters III, IV & V, on the Action Taken Replies of the Government on the recommendations contained in the 25th Report on Demands for Grants (2008-09) of the Ministry of Personnel, Public Grievances and Pensions.

Chapter-Ill of the 31st Report contains 11 recommendations. Madam, with your permission, I lay two Statements on the Table of the House, i.e. Statement No.VI and Statement No.VII which indicate status as on 31.08.2009 of these recommendations. The Statement No. VI indicates the status of 10 recommendations which have either been implemented and no further action is envisaged on the same. Statement No. VII lists the status of the remaining 1 recommendation which is being implemented. .

Chapter-IV of the 31st Report contains 36 recommendations. Madam, with your permission, I lay two Statements on the Table of the House, i.e. Statement No.VIII and Statement No.IX which indicate status as on 31.08.2009 of these recommendations. The Statement No. VIII indicates the status of 25 recommendations which have either been implemented and no further action is

envisaged on the same. Statement No. IX lists the status of the remaining 11 recommendations which are being

implemented.

Chapter-V contains 1 recommendation. Madam, with your permission, I lay Statement-X on the Table of the Houses which indicates the status as on 31.08.2009 of the one recommendation which is being implemented. The progress of implementation of the recommendation of the Committee is being closely monitored by the Ministry of Personnel, Public Grievances & Pensions.

(Interruptions)

MADAM SPEAKER: Item No.17, Dr. M. Veerappa Moily – Not present.

...(Interruptions)

MADAM SPEAKER: Hon. Members, the matters under Rule 377 shall be laid on the Table of the House. Members, who have been permitted to raise matters under Rule 377 today and are desirous of laying them, may personally hand over slips at the Table of the house within 20 minutes. Only those mattes shall be treated as laid for which slips have been received at the Table within the stipulated time.